

Serial
No. of
Order

Date of
Order

Order with Signature

6 19.7.92

Since service of notice has not been effected on the applicant, Biswanath Narayan Pattnaik, and reply has not been received from the Regional provident fund Commissioner in the presence of Mr. P.N. Mohapatra, learned Addl. Standing Counsel (Central), this case stands adjourned to 2.9.92 for fixing a date of hearing.

[Signature]

Vice-Chairman

[Signature]

Member (A)

7 2.9.92

Call on 1-10-92 for fixing a date of hearing. Inform the parties.

[Signature]

Vice-Chairman

8 12.10.92

This case is fixed to 2.11.92 for hearing.

[Signature]

Vice-Chairman

9 2.11.92

Notice was issued to the petitioner in compliance with the order no. 5. The petitioner has not appeared to-day. Mr. P.N. Mohapatra, learned Standing Counsel submits that, perhaps the petitioner has not appeared, because the department has granted the relief claimed. Whether this is a fact or not? Due to non-appearance of the petitioner the case stands dismissed for default.

[Signature]

Vice-Chairman

[Signature]

Member (A)